

IN THE INCOME TAX APPELLATE TRIBUNAL
NAGPUR BENCH, NAGPUR

BEFORE SHRI V. DURGA RAO, JUDICIAL MEMBER AND
SHRI K.M. ROY, ACCOUNTANT, MEMBER

ITA no.593/Nag./2024
(Assessment Year : 2015-16)

Anuradha Pravin Pote
Rathi Nagar, Amrawati 444 603
PAN – AATPP8804C

..... Appellant

v/s

Income Tax Officer
Ward-5, Amrawati

..... Respondent

Assessee by : Ms. Shikha Loya
Revenue by : Shri Abhay Y. Marathe

Date of Hearing – 28/01/2025

Date of Order – 10/02/2025

ORDER

PER K.M. ROY, A.M.

This appeal has been filed by the assessee challenging the impugned order dated 07/11/2024, passed by the learned Commissioner of Income Tax (Appeals), National Faceless Appeal Centre, Delhi, [*learned CIT(A)*], for the assessment year 2015-16.

2. We are constrained to note that the learned CIT(A) has dismissed the appeal ex-parte vide its impugned order dated 07/11/2024. However, it has been brought on record that adjournment has been sought for one month due to death of Father-in-Law of the assessee vide application dated 30/10/2024. A screenshot of ITBA portal was also produced before us. Consequently, the learned CIT(A) is directed to be vigilant henceforth in future before taking any such drastic steps. Anyway, in the interest of natural justice, the matter is set

aside to the file of the learned CIT(A) for denovo adjudication. Accordingly, all the grounds raised by the assessee in this appeal are allowed for statistical purposes.

3. In the result, assessee's appeal stands allowed for statistical purposes.

Order pronounced in the open Court on 10/02/2025

Sd/-
V. DURGA RAO
JUDICIAL MEMBER

Sd/-
K.M. ROY
ACCOUNTANT MEMBER

NAGPUR, DATED: 10/02/2025

Copy of the order forwarded to:

- (1) The Assessee;
- (2) The Revenue;
- (3) The PCIT / CIT (Judicial);
- (4) The DR, ITAT, Nagpur; and
- (5) Guard file.

Pradeep J. Chowdhury
Sr. Private Secretary

True Copy
By Order

Sr. Private Secretary
ITAT, Nagpur